

Management at Bombay and to establish similar institutions in other important cities such as Delhi, Madras and Calcutta. The exact number of institutions to be set up and their locations are matters which are still under examination.

(c) The capital and recurring costs will have to be shared by the State and Central Government. The pattern of sharing of costs is under consideration in consultation with the State Government concerned.

(d) These details are being worked out.

Coastal Shipping

4385. Shri Muhammed Elias: Will the Minister of Transport and Communications be pleased to state:

(a) what is the reason for decrease in the cargo of coastal shipping;

(b) whether it is a fact that movement of salt by coastal vessels has fallen down to a great extent;

(c) if so, what is the reason for this; and

(d) what steps are being taken to improve the situation?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) There has been no appreciable decline in the total volume of the coastal trade during recent years.

(b) and (c). The movement of salt by the coastal vessels is from West Coast to Calcutta and from Tuticorin to Calcutta. While the movement of salt in the former sector has fallen, it has been off-set to a great extent by increase in the movement of salt from Tuticorin to Calcutta. However, there has been some reduction in the coastal salt traffic due to partial diversion, by rail, of the traffic from the West Coast ports to Calcutta.

(d). Government have decided to increase the volume of annual traffic of coal from Calcutta to the South

Indian and West Coast ports from one million to two million tons. In order to make the employment of colliers economical and to provide return cargo to colliers discharging coal at West Coast ports, efforts are also being made to divert, by sea, the rail traffic of salt from West coast ports to the Calcutta area.

Unauthorised Colonies in New Delhi

4386. Shri Bal Raj Madhok: Will the Minister of Health be pleased to state:

(a) the names of unauthorised colonies of New Delhi with the following details:

(i) the number of houses;

(ii) the number of vacant plots of land;

(iii) whether the colony came into existence before or after the Delhi Municipal Corporation Act;

(b) the particulars of unauthorised colonies regularised and approved during the last three years; and

(c) the principles on the basis of which the colonies referred to in part (b) above were approved?

The Minister of Health (Shri Kar-markar): (a) There are no unauthorised colonies in the jurisdiction of New Delhi Municipal Committee except the unauthorised jhuggies and labour camps scattered around New Delhi.

(b) and (c) Do not arise.

Loss of Service by Railway Employees

4387. Shri Subiman Ghose: Will the Minister of Railways be pleased to state:

(a) whether services of any Railway employees in Eastern and South Eastern Railways were terminated according to Rule 149 of the Railway Establishment Code Vol. I (1959 Edition) in 1960 and 1961 (upto March);